



2026:AHC:28747

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - A No. - 1925 of 2026

Mahavir Prasad

.....Petitioner(s)

Versus

State Of U.P. And 3 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Sheetla Sahai Srivastava
Counsel for Respondent(s)	:	C.S.C.

Court No. - 33

HON'BLE VIKAS BUDHWAR, J.

1. Heard Sri Sheetla Sahai Srivastava, learned counsel for the petitioner and Sri Gaurav Singh, learned Standing Counsel for the State-respondents.

2. The case of the petitioner is that he was initially appointed as a Cane Clerk on 15.12.1976 and was thereafter promoted to the post of Cane Supervisor on 13.07.1989 and superannuated on 31.12.2012. According to the petitioner, the entire period of service rendered by him from 15.12.1976 to 31.12.2012 is liable to be considered for the grant of retiral/pensionary benefits.

3. Learned Standing Counsel submits that the claim of the petitioner is required to be examined in the first instance by respondent no. 4.

4. Considering the submissions so made across the Bar, the writ petition stands ***disposed of*** directing the writ petitioner to prefer a comprehensive representation along with self attested copy of the writ petition and the certified copy of the order before Respondent no.4/District Cane Commissioner, Meerut, who on the said motion shall proceed to consider the claim of the writ petitioner strictly in accordance with law within a period of three months, from the date of production of certified copy of the order.

(Vikas Budhwar, J.)

February 10, 2026

Sushma